

**FORM V**

**[See Rule 6 (1) and (5)]**

To

The Speaker, Meghalaya Legislative Assembly

(i) The Deputy Speaker, Meghalaya Legislative Assembly  
The Secretary, Meghalaya Legislative Assembly

(ii) Shri .....  
Member, Meghalaya Legislative Assembly  
The Humble petition of  
[Here insert name / names and designation or description of petitioner (s)]

Sheweth -

(Here insert statement of case paragraph - wise)

And accordingly your petitioner (s) pray (s) that Shri / Sarvashri ..... be proceeded with in accordance with clause (a) / clause (b) of sub - paragraph (1) of paragraph (2) of the Tenth Schedule to the Constitution. And your petitioner (i) as in duty bound will ever pray.

**Place** .....

Date .....

Signature (s) of petitioner (s)

***Certificate of Verification***

Paragraph (s) ..... is / are true my / our knowledge.

Paragraph (s) ..... is / are matters of record which I / we believe to be true.

And the rest are my respectful submission to you.

Place .....

Date ..... Signature (s) of petitioner (s)

-----  
(i) Vide proviso to sub-rule (2) of rule 6

(ii) Vide proviso to sub-paragraph (1) of paragraph 6 of the Tenth Schedule and sub-rule (8) of rule 7.

***Secretary,***  
**Meghalaya Legislative Assembly**